

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

RA No. 359/2003 in  
O.A.No.1456/2003

New Delhi, this the 4<sup>th</sup> day of December, 2003

HON'BLE SHRI SHANKER RAJU, MEMBER (J)

O.P. Tiwari -Applicant

-Versus-

Union of India & Others -Respondents

O R D E R (BY CIRCULATION)

The present RA is filed by the review applicant, seeking review of my order dated 14.10.2003 passed in OA No.1456/2003.

2. I have perused my order dated 14.10.2003 as also the review application and do not find any error apparent on the face of the record or discovery of new material which was not available with the review applicant despite due diligence at the time of final hearing. If the review applicant is not satisfied with the order passed by the Tribunal remedy lies elsewhere. By way of this RA he wishes to re-argue the case, which is not permissible in terms of the provisions of Section 22 (3) (f) of the Administrative Tribunals Act, 1985 read with Order XLVII, Rule (1) of CPC and also in view of the ratio laid down by the Hon'ble Apex Court in K. Ajit Babu & Others v. Union of India & Others, JT 1997 (7) SC 24. The R.A. is accordingly dismissed, in circulation.

*S. Raju*  
(Shanker Raju)  
Member (J)

'San.'